

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO. 3359
ANSWERED ON 16.12.2024**

NEW TRANSFER CERTIFICATE POLICY IN KVs

3359. SHRI DILESHWAR KAMAIT:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has observed that the new transfer certificate policy offered to students in Kendriya Vidyalayas (KVs) largely affects the children and their parents in case of mid-term transfers, if so, the details thereof;
- (b) the details on the rationale behind such transfer certificate policy for children;
- (c) whether the new policy affects a large number of employees of Central Government, Defence and Paramilitary Forces who are frequently transferred and needs their wards to be moved to a school close to their place of posting; and
- (d) if so, the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)**

(a) to (d) As per information received from Kendriya Vidyalaya Sangathan (KVS), children admitted in Kendriya Vidyalayas (KVs) are transferred from one KV to another KV when their parents get transferred/shifted. However, in case, the class strength is more than 50, the admission of the child on KV Transfer Certificate is considered under due process either in the desired KV or nearby KV. The ward(s) of transferable Central Government, Defence and Paramilitary Force employees who are frequently transferred are being accommodated in desired KV or nearby KV.
